

S U P R E M E                      C O U R T   O F   I N D I A  
R E C O R D   O F   P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil)...../2010

CC 1299/2010

(From the judgement and order dated 20/07/2009 in MFA No.259/2008  
of The HIGH COURT OF KARNATAKA AT BANGALORE)

B.T.KRISHNAPPA

Petitioner(s)

VERSUS

D.M.,UNITED INSURANCE CO.LTD.& ANR.

Respondent(s)

IA 1 (c/delay in filing SLP, c/delay in refiling SLP)

Date: 05/02/2010

This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI

HON'BLE MR. JUSTICE ASOK KUMAR GANGULY

For Petitioner(s)                      Mr. V.N. Raghupathy,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

Heard learned counsel for the petitioner and  
perused the records.

We are prima facie of the view that the  
impugned judgment of the High Court deserves to be set  
aside and the matter remitted to it for fresh disposal  
of the Miscellaneous First Appeal filed by the  
petitioner because the High Court has failed to  
consider the issues relevant for deciding the cases  
involving claim for compensation.

Issue notice to the respondents.                      Rule  
returnable in ten weeks.                      Dasti, in addition,                      is  
permitted.

A copy of this order be sent to the  
respondents along with notice.

(A.D. Sharma)                      ( Phoolan Wati Arora)

Court Master                      Court Master